

315 *The Constitution
The Prohibition
The Child Slavery
The Universalisation of Girls
The Constitution
The Criminal Injuries to Women*

[RAJYA SABHA]

(Amendment) Bill, 1994 316

**THE CONSTITUTION (AMENDMENT)
BILL, 1994**

(to amend article 348)

SHRI SATISH PRADHAN (Maharashtra):
Madam, I beg to move for leave to introduce a
Bill further to amend the Constitution of India.

*The question was put and the motion was
adopted.*

SHRI SATISH PRADHAN: I introduce the
Bill.

**THE CONSTITUTION (AMENDMENT)
BILL, 1994**

(Insertion of new article 326A)

SHRI SATISH PRADHAN (Maharashtra):
Madam, I beg to move for leave to introduce a
Bill further to amend the Constitution of India.

*The question was put and the motion was
adopted.*

SHRI SATISH PRADHAN: I introduce the
Bill.

THE PROHIBITION BILL, 1994

SHRI SURESH PACHOURI (Madhya
Pradesh): Madam, I beg to move for leave to
introduce a Bill further to provide for the
enforcement of total prohibition by banning
manufacturing, sale, purchase, distribution and
consumption of alcohol and other intoxicating
drinks and for matters connected therewith.

*The question was put and the motion was
adopted.*

SHRI SURESH PACHOURI: I introduce
the Bill.

**THE CHILD SLAVERY (ABOLITION
AND REHABILITATION) BILL, 1994**

SHRI SURESH PACHOURI (Madhya
Pradesh): Madam, I beg to move for leave to
introduce a Bill to provide for the abolition of
keeping the children as slaves under bonded
labour and deterrent punishment for violation
thereof and also to provide for welfare measures
and rehabilitation of rescued children from
slavery through protection homes, education,
vocational training and for matters connected
therewith or incidental thereto.

*Abolition and Rehabilitation Bill, 1994
Education Bill, 1994
(Amendment) Bill, 1994
and Girls (Compensation) Bill, 1994*

*The question was put and the motion was
adopted.*

SHRI SURESH PACHOURI: I introduce
the Bill.

**THE UNIVERSALISATION OF GIRLS
EDUCATION BILL, 1994**

SHRI SURESH PACHOURI (Madhya
Pradesh): Madam, I beg to move for leave to
introduce a Bill to provide for free and
compulsory primary education for all the girls
of school going age throughout the country and
for their welfare in order to eradicate illiteracy
among them and for matters connected
therewith or incidental thereto.

*The question was put and the motion was
adopted.*

SHRI SURESH PACHOURI: I introduce the
Bill.

**THE CONSTITUTION (AMENDMENT)
BILL, 1994**

(to amend articles 15 and 16)

SHRI G. SWAMINATHAN (Tamil Nadu):
Madam, I beg to move for leave to introduce a
Bill further to amend the Constitution of India.

*The question was put and the motion was
adopted.*

SHRI G. SWAMINATHAN: I introduce the
Bill.

**THE CRIMINAL INJURIES TO
WOMEN AND GIRLS
(COMPENSATION) BILL, 1994**

SHRI V. NARAYANASAMY
(Pondicherry): Madam, I beg to move for leave
to introduce a Bill to provide for monetary
compensation and other rehabilitation facilities
for women and girls who are victims of criminal
injuries and acts of outrage and for matters
connected therewith or incidental thereto.

*The question was put and the motion was
adopted.*

SHRI V. NARAYANASAMY: I introduce
the Bill.